

# Notifications and Orders

**(111) Paying guest accommodation in residential building - In exercise of the powers conferred under first proviso to sub-rule (3) of Rule (9) of the Chandigarh (Sale of Sites and Building) Rules, 1960 and sub-rule (11) of Rule 17 of the Chandigarh Lease Hold of Sites and Building Rules, 1973 and all other powers enabling him in this behalf, the Chief Administrator, Chandigarh, with the prior approval of the Administrator, Union Territory, Chandigarh, hereby makes the following order with the directions regarding certain relaxations in the use of residential buildings, in public interest for allowing Paying Guest Accommodation, keeping in view the norms of urban planning and the requirements of the citizens in residential areas of Union Territory of Chandigarh, namely:**

1. The house owner/lessee or member(s) of his/her family should be residing in the house and should maintain good standard of hygiene and cleanliness.
2. The minimum usable area for one Paying Guest shall be 50sq ft. With adequate provision of toilet as per norms of Public Health Department i.e. one W.C. for five persons.
3. A register shall be maintained at the premises as a permanent record of the Paying Guest under intimation to the police authorities alongwith permanent address and contact numbers and other information ns mentioned in the enclosed Proforma (Form B).
4. The area of the house for Paying Guest Accommodation shall not be less than [7-1/2] Marla and part of it shall be used by the owner himself/ herself.
5. The Paying Guest Accommodation shall be permitted only in those residential properties, which are sanctioned as per building Bye-laws, and no unauthorized construction has taken place after the grant of completion certificate. ,
6. The owner/lessee shall himself/herself be responsible for maintaining discipline, peace and social harmony/atmosphere in the premises and in the neighbourhood.
7. No extras/new kitchen shall be erected beyond the approved building plans. ?
8. The owner/lessee will display the available and occupied accommodation alongwith the tariff plan.
9. The list of Paying Guests shall be displayed at the premises.
10. List of employees to take care of the Paying Guests shall also be verified by the Police.
11. The house owner/lessee interested for starting the Paying Guest Accommodation should register themselves with the Estate Officer, U.T., Chandigarh as per the enclosed registration form (Form 'A'), so that the Estate Of Fee shall make the information of the Paying Guest Accommodation available in the city on the website of Chandigarh Administration.
12. Vehicle should be parked within the house premises as far as possible. Roles and Responsibilities of the Paying Guests :

(a) The Paying Guest as well as his parents/guardians shall be responsible for his/her good conduct and behaviour with the public.

(b) He/she will not indulge in any disorderly activities leading to breach of peace, civil and social Atmosphere of the locality.

(c) He/she will not create any nuisance to adversely effect the rights of the other residents of the locality.

(d) He/she will not run a separate kitchen in the premises.

The facility of Paying Guest Residential Accommodation shall be subject to the following terms and conditions:

1. No front office system shall be maintained and house should appear a normal residential house.

2. The use of Paying Guest Accommodation shall not adversely affect the privacy and rights of the neighbouring residents of the locality.

3. The Administration may stop die facility of Paying Guest Accommodation in the event of any problem involving law and order, breach of peace and tranquillity in the locality.

4. The record relating to the Paying Guest Accommodation shall be open to the inspection by the Estate Officer or any officer approved/authorised by Chandigarh Administration from time to time.

5. The Estate Officer may, in case of breach of any of the terms and conditions of these rules or far the reasons to be recorded in writing, issue of notice under Section 8-A of the Capital of Punjab (Development and Regulation) Act, 1952as amended by the Chandigarh Administration from time to time for the breach of conditions of sale and Notice under R.ule9-A of the Chandigarh (Sale of Sites and Buildings) Rules, 1960 and Rule 20 of the Chandigarh Lease Hold of Sites and Building Rules, 1973 for the stoppage of such facility of Raying Guest Residential Accommodation in any premises any time and pass appropriate orders of resumption/cancellation of the allotment of the site.

6. The orders issued by the competent authority for the stoppage of PGRA facility at any premises shall be final and binding on me owner/lessee failing which he/she will be liable for the imposition of penalty/fine as notified by the Chandigarh Administration, vide notification No. 50/10/ 63/UTFI-(5)-2002/5232 and 5240, dated 5th June, 2 002 by adding the rule 9-A with interest @ 1.5% p.m. till the data of payment.

**FORM "A"**  
**PROFORMAFOH REGISTRATION**  
for Running a Paying Guest Accommodation  
**Details of the Owner;**

1. Name of the Owner/Lessee

2. Name of Father/Husband

3. Category/covered Area of the House

4. Address of the Premises

5. Contact No.

6. Total Accommodation and Capacity for Paying Guests

7. A Copy of the Occupancy Certificate Obtained from the Estate Officer U.T., Chandigarh, be enclosed.

**FORM "B"**  
**PROFORMA FOR THE PAYING GUEST**

1. Name of the Paying Guest

2. Date of Birth and Sex

3. Name of Father/Husband/Guardian alongwith address

4. Permanent Home Address with Contact Number

5. Nationality

6. Educational (Qualification

7. Purpose of Stay in Chandigarh give detail (Studying/working any other)

8. Address of place of work studying.

*(See Chandigarh Administration Gaz. (Extra) dated 16.11.2006 at page 1959)*